

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-689/2015 in
OA-909/2015**

New Delhi this the 20th day of April, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. Raj Kumar (Aged about 58 years)
s/o Sh. Jag Ram
working as V/Driver
Under Dy CSTE/Special/Tilak Bridge,
New Delhi
R/o Village Teekli, PO Teekli,
Dist. Gurgaon, Haryana.
2. Kamal Singh (Aged about 52 years)
s/o Sh. Giraj Singh
working as SM-II
Under Dy CSTE/Special/Tilak Bridge,
New Delhi.
R/o H.No.242/Type II
Lok Nayak Hospital,
Meer Dard Pane, New Delhi-110002.
3. Badri Prasad (Aged about 57 years)
s/o Sh. Sangtha,
working as Sr. T/Man,
under Dy CSTE/Special/ Tilak Bridge
New Delhi
R/o H.No.377/2C, Vasundhara,
Ghaziabad (UP).
4. Swami Nath (Aged about 57 years)
s/o Sh. Sat Narayan
working as Helper Khallasi
under Dy CSTE/Special/ Tilak Bridge
New Delhi
R/o H.No.B-102, Sector 12,
Pratap Vihar, Ghaziabad-201009.
5. Narayan Prasad (Aged about 59 years)
s/o Sh. Radhey Shyam,

working as SM-I,
under Dy CSTE/Special/ Tilak Bridge
New Delhi
R/o H.No.MCF 365, Gali No.18,
Mukesh Colony, Ballabghar-121004.

Petitioners

(By Advocate : Shri H.P. Chakravorty for Shri P.S. Khare)

versus

1. Sh. A.K. Puthia,
General Manager
Northern Railway,
Baroda House, New Delhi.
2. Sh. B.D. Garg,
Chief Administrative Officer/Construction,
Northern Railway, Kashmere Gate, Delhi.

Respondents

(through Sh. V.S.R. Krishna)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This CP has been filed for alleged non-compliance of our order dated 09.03.2015, the operative part of which reads as follows:

“8. In view of the above submissions, we dispose of this OA at the admission stage itself with a direction to the Respondents to examine the case of the Applicants in the light of the aforesaid judgments and if their cases are covered by them, they shall also be extended the same benefits and pass appropriate order under intimation to them. The Respondents shall comply with the aforesaid directions within a period of two months from the date of receipt of a certified copy of this Order.”

2. In compliance thereof, the respondents have filed their compliance affidavit on 16.05.2016 and again on 20.03.2017. According to these affidavits, the applicant has been granted benefit of 50% of casual service and 100% temporary status for the purpose of pension. As far as grant of MACP benefit is concerned, the issue is pending before Hon'ble Supreme Court.

3. In view of the aforesaid, we are satisfied that our order has been substantially complied with. Accordingly, this CP is closed. Notices issued to the alleged contemnors are discharged.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/